

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3400 of 2021**

Bablu Mahato **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Raj Nandan Chatterjee, Advocate
For the State : Ms. Shweta Singh, A.P.P.

02/26.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. Raj Nandan Chatterjee, learned counsel for the petitioner and Ms. Shweta Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Bank More P.S. Case No. 227 of 2020.

The petitioner was apprehended by the police with a stolen motorcycle.

The petitioner appears to be in custody since 01.09.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Dhanbad, in connection with Bank More P.S. Case No. 227 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-